NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.156/Chd/Hry/2017.

In the matter of:

M/s Vivo Mobile India Pvt. Ltd.

..Petitioner.

Present:

Mr.D.K.Munjal, Practicing Chartered Accountant for

petitioner.

As per office report, the petitioner has filed an affidavit dated 27.07.2017 of the authorised representative of the company along with the copies of newspapers containing the advertisement for this petition. The amended petition has also been filed in compliance with the order dated 07.07.2017. The authorised representative states that the factum with regard to violation of Section 129 of the Companies Act, 2013, has also been stated in the amended petition.

The petition be listed for hearing on \$\frac{1}{2}\tau 08.2017 and notice of this petition be sent by speed post to the Central Government through the Regional Director, Northern Region, Ministry of Corporate Affairs as well as to the Principal Commissioner, Income Tax Department, as per the address disclosed by the petitioner. The petitioner shall despatch the notices along with the copy of amended petition to these authorities by speed post within three days and shall also file an affidavit along with the original postal receipt and track reports of the post office at least three days before the date fixed.

Date corrected as 3 0.8.2017
Inde orders persod on 10.8-17
On askinimistrative Rich by How We Menter Andici
Trustice R. P. No-grath - Motil 10/8/17

August 01, 2017.

(Justice R.P.Nagrath) Member (Judicial)